CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

> C.P. NO.181/2005 in O.A. NO.2135/2003

This the 19th day of August, 2005.

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Naresh Kumar S/O Lal Singh, R/O CB-45, Naraina, Delhi-110028.

... Applicant

(By Shri Thomas Oommen, Advocate)

versus

- Dr. Rakesh Mohan,
 Secretary, Ministry of Finance &
 Company Affairs, Rajpath,
 North Block, New Delhi.
- Smt. Komal Anand,
 Secretary, Department of Company Affairs,
 Shastri Bhawan, 5th Floor, A-Wing,
 Dr. Rajendra Prasad Road,
 New Delhi.

... Respondents

(By Shri H.K.Gangwani, Advocate)

ORDER (ORAL)

Hon'ble Shri Shanker Raju, Member (J):

In the light of an order passed by the Hon'ble High Court of Delhi on 9.8.2005 in CM No.9620/2005 in WP(C) No.7258-59/2005, this contempt petition is disposed of with liberty to the applicant to revive the same at an appropriate stage. Notices are discharged.

(Shanker Raju) Member (J)

(V. K. Majotra) Vice-Chairman (A)

/as/